

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

34. C.P. (IB)/79(MB)2022

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **08.02.2024**

Name of the Party: DBS Bank India Limited
Vs
Bharati Arun Kharat

Section 95(1) of Insolvency and Bankruptcy Code, 2016

ORDER

1. Mr. Shrey Ansh Desai, Ld. Counsel for the Petitioner present. No representation on the part of the Personal Guarantor.
2. Ld. Counsel for the Petitioner seeks some time to file proof of service of Demand Notice and Petition.
3. At the request of Counsel for the Petitioner, the matter is adjourned to **20.03.2024** for further consideration.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)